

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 30-11-1993

APPLICATION NO(s) 837 of 1993.

APPLICANTS: R.G.Savanur, Secretary
Al & India Postal Employees Union,
Class-III & ED Agents, & Others.
T.O.

RESPONDENTS: Supdt.of Post Offices,
Gadag and Others.

1. Sri.V.Narasimha Holla,
Advocate, No.317, 12th-A-Main,
Sixth Block, Rajajinagar,
Bangalore-10
2. Sri.G.Shanthappa,
Addl. Stng. Counsel for Central Govt.
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

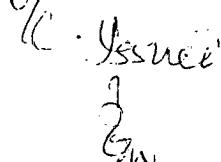
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Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 30-11-1993.



DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*


Issue


CETRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A. NO.837/93

TUESDAY THIS THE THIRTIETH DAY OF NOVEMBER 1993

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri V. Ramakrishnan ... Member [A]

1. All India Postal Employees Union,
Class III and E.D. Agents,
Karnataka Circle,
Headquarters,
No.33, P&T Quarters,
Rajajinagar,
Bangalore-560 010,
by its Secretary,
Sri R.G. Savanur.
2. Sri Y.P. Korama,
Postal Assistant,
Gadag Bazar, Gadag.

... Applicants

[By Advocate Shri V.N. Holla]

v.

1. The Superintendent of Post Offices,
Gadag-582 101.
2. The Chief Post Master General,
General Post Office,
Karnataka Circle,
Bangalore.
3. The Director General of Post Offices,
Department of Posts,
New Delhi-1.
4. Union of India by Secretary,
Ministry of Communications,
New Delhi.
5. The Secretary,
Ministry of Finance,
Government of India,
New Delhi.

... Respondents

[By Advocate Shri G. Shanthappa
Addl. Central Government Standing Counsel]

O R D E R

Shri Justice P.K. Shyamasundar, Vice-Chairman:

1. We have heard both sides in this case. All that we could

have given and probably would have given in the light of an earlier order, the Government itself has endeavoured to grant the necessary relief as seen from the Government Order, a copy of which is produced before us today by the learned Standing Counsel. We direct that order be placed on record. In the light of the same regard being had to the fact that the grievance of the applicant has since been remedied by the Government itself we find it unnecessary to pursue this matter further and hence we dispose of this application as having become unnecessary. The learned Standing Counsel is permitted to file memo of appearance on behalf of the respondents.

Sd/-
MEMBER[A]

TRUE COPY

Sd/-

VICE-CHAIRMAN

bsv

B. M. S.
CLERK OFFICER
THE VICTIMS TRIBUNAL
THE BENCH
RECORD

30/12/93